

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 340/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreements executed between the Petitioners and NTPC Limited dated 12.5.2016, seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC Limited and seeking extension of time and deferral of the Scheduled Commissioning Date for the commissioning of two 70 MW solar power projects in accordance with Power Purchase Agreements dated 12.5.2016 executed under the National Solar Mission Phase-II, Batch-II, Tranche-I

Date of Hearing : 27.2.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S.Jha, Member

Petitioners : Rising Sun Energy Private Limited and Others

Respondents : NTPC Limited and Others

Parties present : Shri Jafar Alam, Advocate, RSEPL  
Shri Saahil Kaul, Advocate, RSEPL  
Shri B.S. Dondona, RSEPL  
Ms. Poorva Saigal, Advocate, NTPC  
Shri Nishant Gupta, NTPC  
Shri T. Sareen, NTPC  
Ms. Susan Mathew, Advocate, RSPDCL

**Record of Proceeding**

Learned counsel for Rajasthan Solar Park Development Company Limited sought permission to file the reply during the course of the day. Request was allowed by the Commission.

2. Due to paucity of time, learned counsel for the Petitioner could not complete its argument. The Commission directed to list the Petition for hearing on 8.3.2019.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**